

>

Title: Regarding the unclear directions on the restriction imposed regarding the construction or tree plantation in Karad Parliamentary Constituency.

SHRI SHRINIWAS DADASAHEB PATIL (SATARA): Sir, I am very much thankful to you for allowing me to raise an important matter regarding Karad in my Lok Sabha Constituency.

Karad aerodrome is a small unlicensed aerodrome about 3-4 kms. outside the town of Karad in my Satara Lok Sabha Constituency. This aerodrome is used only occasionally for helicopter and small private aeroplanes. The frequency of such usage is about 15-20 flights per annum.

Recently, on the instructions from Maharashtra Airport Development Company, the Collector of Satara has directed that any construction or tree plantation within a radius of 20 kms. from Karad aerodrome would require an NOC from MADC. There is strong resentment in the area about the arbitrary manner and unclear nature of restrictions imposed bringing development of the entire area to a standstill. We have taken up the matter with the District Collector and also with the Vice-Chairman and MD of MADC. However, it seems that the matter will have to be resolved by the AAI with proper direction from the office of Minister for Civil Aviation.

I would request you to kindly direct the authorities concerned to look into the matter on an urgent basis and provide appropriate relief with clear instructions. Thank you, Sir.

